

## दिल्ली में सहकारी कृषि समितियाँ

५३. श्री नवल प्रभाकर : क्या सामुदायिक विकास और सहकार मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में इस समय कितनी पंजीबद्ध सहकारी कृषि सेवा समितियाँ हैं ; और

(ख) उन्हें सरकार द्वारा दी जा रही सहायता का व्यौरा क्या है ?

सामुदायिक विकास और सहकार उपमंत्री (श्री ब० स० मूर्ति) : (क) २७।

(ख) दूसरी पंजीबद्ध सहकारी समितियों की तरह सहकारी कृषि समितियाँ भी दिल्ली राज्य सहकारी बैंक से कर्जा प्राप्त कर सकती हैं। इस समय सरकार द्वारा कोई भी आर्थिक सहायता ऋण व अनुदान के रूप में नहीं दी जा रही है। तो भी, चार वर्ष पहले एक समिति को २०,००० रुपये का कर्जा सामुदायिक विकास फण्ड के बजट में से दिया गया था।

12.05 hrs.

## RE POINT OF ORDER

**Shri Mahanty (Dhenkanal):** Sir, on a point of order, under Rule 376(1) of the Rules of Procedure. . .

**Mr. Speaker:** Is the point of order on any of the questions that I have disposed of?

**Shri Mahanty:** No.

**Mr. Speaker:** Does it relate to the matter I am going to take up hereafter?

**Shri Mahanty:** No.

**Mr. Speaker:** Then there is no point of order. Whenever a matter is before the House, a point of order is raised. If the point of order is accepted, further progress on that debate will come to an end.

**Shri Mahanty:** My point of order relates to procedure.

**Mr. Speaker:** Procedure is not a matter which arises now. He may draw my attention, so that I may also come prepared to meet that point about the procedure. It is not a general question of procedure that can be brought up in a point of order. Point of order must be in relation to a matter there and then and pending. For instance, as soon as somebody gets up to move a motion, another hon. Member may say, "Do not proceed with it; this is the point of order".

**Shri Mahanty:** Rule 376(1) says:

"A point of order shall relate to the interpretation or enforcement of these rules or such Articles of the Constitution..."

I maintain that these rules have not been enforced in this House and therefore, I want to bring it to your notice.

**Mr. Speaker:** The hon. Member has not read the latter portion of it. Points of order can be raised relating to the non-enforcement of rules in certain circumstances which are embodied in the latter portion. He read only the former portion. I do not dispute that points of order can be raised with respect to enforcement of the rules, but they must arise there and then. If something took place yesterday, he cannot raise a point of order on it today.

Sub-clause (1) deals with the subject-matter of the point of order:

"A point of order shall relate to the interpretation or enforcement of these rules..."

At what time it can be raised is regulated by sub-clause (2):

"A point of order may be raised in relation to the business before the House at the moment."

The hon. Member wants to read only sub-clause (1). I agree with him that there can be a point of order in relation to procedure, etc., but this is not

the time. I asked him whether it relates to a matter which I have disposed of. He said, no. So, it is not "at the moment". I asked him, whether it relates to a matter which is going to come. He said, no. So, again it is not "at the moment".

**Shri Mahanty:** I did not complete my sentence; the baby was killed before it was born.

**Mr. Speaker:** A point of order cannot be a big statement; it can only be made briefly.

**Shri Mahanty:** Briefly, it relates to a matter at the present moment.

**Mr. Speaker:** I am not going to allow it. I asked him if it relates to a matter I have disposed of already. He said, no. When I asked him if it relates to any matter which will be disposed of hereafter, he said, no. Generally with respect to enforcement of the rules of procedure, a point of order does not arise now, because it is not in relation to the business at the moment. Let me proceed to the next item.

#### PAPERS LAID ON THE TABLE

##### AMENDMENTS TO INDIAN TELEGRAPH RULES

**The Minister of Transport and Communications (Dr. P. Subbarayan):** I beg to lay on the Table, under subsection (5) of Section 7 of the Indian Telegraph Act, 1885 a copy of each of the following Notifications making certain further amendments to the Indian Telegraph Rules, 1951:—

- (i) G.S.R. No. 990, dated the 29th August, 1959.
- (ii) G.S.R. No. 1428, dated the 31st December, 1959.
- (iii) G.S.R. No. 91, dated the 23rd January, 1960.

[Placed in Library, See No. LT-1872/80.]

##### NOTIFICATIONS ISSUED UNDER DELHI DEVELOPMENT ACT

**The Minister of Health (Shri Karmarkar):** I beg to re-lay on the Table, under Section 58 of the Delhi Development Act, 1957, a copy of each of the following Notifications:—

- (i) G.S.R. No. 944, dated the 15th August, 1959 containing the Delhi Development Authority (Maintenance of Current Accounts) Rules, 1959. [Placed in Library, See No. LT-1588/59.]
- (ii) S.O. No. 1709, dated the 1st August, 1959. [Placed in Library, See No. LT-1515/59.]
- (iii) G.S.R. No. 1089, dated the 19th September, 1959 containing the Delhi Development (Grant of Allowance to non-official members of the Advisory Council) Rules, 1959. [Placed in Library, See No. LT-1711/59.]
- (iv) G.S.R. No. 1174, dated the 24th October, 1959 making certain amendment to the Delhi Development (Grant of Allowance to the non-official members of the Advisory Council) Rules, 1959. [Placed in Library, See No. LT-1711/59.]
- (v) G.S.R. No. 1348, dated the 5th December, 1959 containing the Delhi Development (Master Plan and Zonal Development Plan) Rules, 1959. [Placed in Library, See No. LT-1827/59.]
- (vi) G.S.R. No. 1349, dated the 5th December, 1959 containing the Delhi Development (Miscellaneous) Rules, 1959. [Placed in Library, See No. LT-1828/59.]

##### AMENDMENTS TO FERTILISER (CONTROL) ORDER AND ANNUAL REPORT OF INDIAN COUNCIL OF AGRICULTURAL RESEARCH

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** On behalf of Dr. P. S. Deshmukh, I beg to lay on the Table a copy of each of the following papers:—